

**(2025) 12 SHI CK 1831**

**In the High Court Of Himachal Pradesh**

**Case No : Civil Writ Petition No 19392 Of 2025**

Prem Kumar

APPELLANT

Vs

HRTC And Ors

RESPONDENT

**Date of Decision : 11-12-2025**

**Acts Referred:**

**Citation : (2025) 12 SHI CK 1831**

**Hon'ble Judges : Jyotsna Rewal Dua, J**

**Bench : Single Bench**

**Advocate : Rakesh Chaudhary, Panku Chaudhary, Rahul Thakur**

**Final Decision : Disposed Of**

## **Judgement**

Jyotsna Rewal Dua, J

CMP No. 30106 of 2025

1. For the reasons stated in the application, the same is allowed. Delay in refilling the writ petition is condoned.

CWP No. 19392 of 2025

2. Notice. Mr. Rahul Thakur, learned counsel, appears and waives service of notice on behalf of the respondents.

3. With the consent of learned counsel for the parties, the matter is heard at this stage.

4. Petitioner seeks applicability of Suresh Kumar and others Vs. Himachal Road Transport Corporation and another [O.A. No. 797 of 2016 decided on 10.12.2018]. Learned counsel for the petitioner submits that in this regard, petitioner has preferred a representation dated 16.03.2025 (Annexure P-5) to the respondent/ Competent Authority. Learned counsel further submits that the petitioner would be content in case the respondent /Competent Authority is directed to decide the aforesaid representation within a fixed time schedule. Learned

counsel for the respondents is not averse to this prayer.

5. Having regard to the afore-submissions, but without examining the merits of the matter, this writ petition is disposed of with direction to the respondent/Competent Authority to consider and decide the aforesaid representation of the petitioner dated 16.03.2025 (Annexure P-5) in accordance with law and keeping in view the aforesaid decision, within a period of six weeks from today. The decision so arrived at shall also be communicated to the petitioner.

The writ petition stands disposed of in the above terms, so also the pending miscellaneous application(s), if any.